

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram

1. **Dr. Pramod Deo, Chairperson**
2. **Shri Bhanu Bhushan, Member**
3. **Shri R.Krishnamoorthy, Member**
4. **Shri S.Jayaraman, Member**

Petition No. 159/2008

In the matter of

Violation of the provisions of Section 66 of the Electricity Act, 2003 read with para 5.7.1. (f) of the National Electricity Policy and order dated 6.2.2007 in Petition No. 155/2006

And in the matter of

Power Exchange India Limited, Mumbai	..Petitioner
Vs	
1. Multi Commodity Exchange of India Ltd., Mumbai	
2. Indian Energy Exchange Limited, New Delhi	
3. Forward Market Commission, Mumbai	... Respondents

ORDER

This application has been made alleging violation of the provisions of Section 66 of the Electricity Act, 2003 and the directions issued by the Commission vide its order dated 6.2.2007 in Petition No. 155/2006 on the ground that the respondents are likely to launch electricity futures contracts without the Commission's approval.

2. The petitioner is directed to serve copy of the petition on the respondents who may file replies by 1.1.2009, with a copy to the petitioner. Rejoinder, if any, may be filed by 5.1.2009. Notice desti also.
3. List on 13.1.2009 for hearing on admission.

Sd/-	sd/-	sd/-	sd/-
(S.JAYARAMAN)	(R.KRISHNAMOORTHY)	(BHANU BHUSHAN)	(DR.PRAMOD DEO)
MEMBER	MEMBER	MEMBER	CHAIRPERSON

New Delhi dated the 24th December 2008